

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

(6)

MP.3471/91

OA.1320/91

Date of Decision: 25.3.92

Shri B.J. Malvana

Applicant

Vs.

Delhi Administration & Ors. Respondents

..... Applicant in person.

Ms. Mukta Gupta Counsel for the respondents

CORAM

The Hon. Mr. P.K. Kartha, Vice Chairman (J)

The Hon. Mr. A.B. Gorthi, Member (A)

JUDGEMENT (Oral)

(of the Bench delivered by Hon. Mr. P.K. Kartha)

We have heard the applicant in person
and the learned counsel for the respondents.

The applicant has retired from the
service in Delhi Administration on 31.07.1987
on attaining
the age of superannuation. There has been

✓

(5)

Dearness⁹

some delay in the payment of Dear Allowance and the Leave Encashment admissible to the applicant as well as the refixation of his pay. The Dearness Allowance arrears and Leave Encashment have been released to the applicant on 08.10.1991 after about three years from the date of his retirement. As regards the refixation of his pension, the respondents have stated that the action has already been taken by them for the payment of enhanced pension to the applicant.

After hearing both sides, the application is disposed of with the direction to the respondents to issue appropriate orders in regard to the payment of pensionary benefits to the applicant as expeditiously as possible but in any event before the expiry of three months from the date of communication of this order.

In the interest of justice, we also direct that the respondents shall pay simple interest at the rate of 12% per annum ⁹ on the delayed payment of the Dearness Allowance arrears, Leave Encashment and enhanced pensionary benefits from the respective dates from when

(B)

they became due to be paid to the applicant.

The interest so awarded shall also be paid within the same period.

The application is disposed of
accordingly.

thayre

(A.B.GORTHI)

MEMBER (A)

anj

(P.K. KARTHA)

VICE CHAIRMAN)